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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 2816 of 2024**

(IN REFERENCE (SUO MOTO) Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 20-02-2024

*Shri Prashant Singh - Advocate General with Shri H.S. Ruprah -
Additional Advocate General for respondents No.1, 2 and 3/State.*

Shri Shubham Manchani - Advocate for respondent No.4.

Heard learned Advocate General.

It is submitted that various acts have been permitted by the State in order to help the victim. That various amounts have been deposited in the name of the victim and her family etc. That adequate amounts have also been paid to the family of the victim. That the same would be indicated in the affidavit to be filed by next date.

Hence, call next week.

**(RAVI MALIMATH)
CHIEF JUSTICE**

सत्यमेव जयते

**(VISHAL MISHRA)
JUDGE**

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